

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE AT PUNE  
ORIGINAL APPLICATION NO. 121 OF 2024**

News item titled "Amudan Chemicals Pvt.  
Ltd. In Dombivali East 8 killed, 60 injured  
In boiler blast at Thane Chemical Unit",  
Appearing in the Indian Express dated  
24.05.2024

Versus

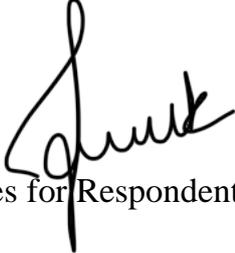
MPCB through Member Secretary & Ors. ...Respondents

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Mumbai:

Dated this 11<sup>th</sup> day of February 2026

  
Advocates for Respondent No. 6



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE AT PUNE  
ORIGINAL APPLICATION NO. 121 OF 2024

News item titled "Amudan Chemicals Pvt. Ltd. in Dombivali East 8 killed, 60 injured in boiler blast at Thane Chemical Unit", appearing in the Indian Express dated 24.05.2024

Versus

MPCB through Member Secretary & Ors. ...Respondents

WITH  
ORIGINAL APPLICATION NO. 136 OF 2024

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6:**

I, Malay Mehta, an adult Indian Inhabitant, the Authorised Signatory of Respondent No. 6 in the captioned matter having my address at E801, Wadhwa Atmosphere o2, GMLR, Mulund (W), Mumbai – 400 080, do hereby solemnly declare and state as under:-

1. I am the Authorised Signatory of Respondent No. 6 having my address as mentioned hereinabove. I am familiar with the facts of the case from the office records, and I am competent to depose to the facts in this Additional Affidavit.
2. I am filing the present Additional Affidavit on behalf of Respondent No. 6 for the purpose of opposing the reliefs sought against Respondent No. 6 as well as to bring relevant facts on



record for proper adjudication of the present Original Application. I state that the present Respondent No. 6 has filed the Affidavit in Reply dated 19<sup>th</sup> December 2024 and Additional Affidavit dated 14<sup>th</sup> February 2025 in the present Original Application and the same be deemed to be forming part and parcel of the present Additional Affidavit unless contrary thereto. I say that Original Application No. 136 of 2024 [Earlier Original Application No. 624 of 2024 (PB)] has been consolidated with the present Application vide Order dated 8<sup>th</sup> November 2024 and therefore, the present Additional Affidavit be deemed to be forming part and parcel of OA No. 136 of 2024 unless contrary thereto. I crave leave of this Hon'ble Ld. Tribunal to file a further additional Affidavit/Affidavits along with documents in support thereof, if the circumstances so warrant.

3. At the outset, I state that the present application is devoid of any merits or substance and is unsustainable for reasons, which, in addition and without prejudice to one another, are narrated in detail hereinafter. I vehemently deny all the averments, contentions and allegations made in the present proceedings which are contrary and inconsistent with what is stated herein,

and anything stated therein shall be deemed to have been admitted due to want of specific traverse or specific denial.

4. **BRIEF FACTS:**

4.1 Respondent No. 6 is a private limited unlisted company established under the Companies Act, 1956 and incorporated on 21<sup>st</sup> August 1979 for manufacture of chemical and chemical products including organic peroxide compounds, crucial components used extensively in fiberglass manufacturing and production of insecticides. These products are pivotal in enhancing the durability and performance of fiberglass materials and in formulating effective insecticides.

4.2 Respondent No. 6 has ensured environmental compliance in the functioning of its premises and ensured reduction in waste generation (liquid and solid) by optimising processes and supply chain management and has also taken steps towards water conservation. Respondent No. 6 has carried out plantation/ gardening activities inside and outside the company premises.



4.3 On 8<sup>th</sup> July 1982, a Lease Agreement was executed between Respondent No. 2-MIDC and the erstwhile owners of Respondent No. 6 *inter alia* leasing the Plot No. W-229, MIDC, Phase2, Manpada Road, Dombivli (East), Kalyan, Thane, Maharashtra – 421 204 (“**said plot**”) on which the Respondent No. 6 is situated for a period of 95 years as per the terms and conditions outlines therein. I crave leave to refer and rely on the said Lease Agreement as and when required.

4.4 In the year 1997, the family members of the present Director purchased the said company. In 2019, the present Director Mr. Malay Mehta became the director of the company and in 2021, after the other family members retired from their directorial roles, Mr Mehta assumed the position of the Director along with his wife who held a non-active role in the company.

4.5 Respondent No. 6 has duly obtained all statutory permissions and clearances for its functioning and has been carrying out manufacture of chemicals and chemical products in accordance with the same. Respondent No. 6 was registered with the Micro, Small and Medium Enterprises and has been

issued Udyog Aadhar Manufacture Memorandum No. MH33A0097577 under manufacturing activity for manufacture of chemicals and chemical products.

4.6 On 31<sup>st</sup> August 2019, Maharashtra Pollution Control Board (“MPCB”), Respondent No. 1-MPCB issued Consent to Operate (“CTO”) to Respondent No. 6 for manufacture of listed products which was valid till 31<sup>st</sup> December 2023. On 10<sup>th</sup> June 2023, the Respondent No. 6 made an application for renewal of CTO under Section 26 of Water (Prevention & Control of Pollution) Act, 1974 (“Water Act”) and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016. The said renewal application was considered by Respondent No. 1-MPCB and after due consideration, on 20<sup>th</sup> December 2023, CTO was renewed till 31<sup>st</sup> December 2028 (*annexed as Annexure-IX/ Pg No. 83 of Joint Committee Report dated 2<sup>nd</sup> July 2024*).

4.7 On 16<sup>th</sup> October 2020, Respondent No. 6 was issued Registration License by Directorate of Industrial Safety and Health (“DISH”) (Labour Department), the Respondent No.



5-DISH for operation of the factory under the Factories Act, 1948 and the rules thereunder and the same was renewed from time to time.

4.8 In December 2020, the Respondent No. 6 carried out a thorough study including Hazop (Hazard and Operability) study, Risk assessment, job safety analysis, etc., which are critical components of ensuring workplace safety and regulatory compliance [*annexed at Page No. 353 of Affidavit in Reply of Resp No. 5 dated 26<sup>th</sup> March 2025*]. On 12<sup>th</sup> January 2022, Respondent No. 6 was issued a Stability Certificate by a registered civil and consulting engineer.

4.9 On 23<sup>rd</sup> May 2024, an accidental blast occurred in the premises of Respondent No. 6. It is submitted that the aforesaid incident was an accident and the same occurred despite Respondent No. 6 ensuring and adhering to every safety norm prescribed in the permissions granted to it. This Hon'ble Tribunal took cognizance of the aforesaid incident and registered suo motu the present OA.

5. **JOINT COMMITTEE:**

5.1 On 24<sup>th</sup> May 2024, a Joint Committee was constituted by this Hon'ble Tribunal in the captioned OA comprising one member each of Maharashtra Pollution Control Board, Maharashtra Industrial Development Corporation, District Collector, Thane, Central Pollution Control Board and Directorate of Industrial Safety and Health with MPCB as the nodal agency. This Hon'ble Tribunal also enumerated the Terms of Reference ("TOR") for the Joint Committee to carry out the requisite the study.

5.2 On 31<sup>st</sup> May 2024, the Joint Committee carried out a site visit of the premises of the Joint Committee on 2<sup>nd</sup> July 2024, the Joint Committee submitted an interim joint committee report with its observations and findings.

**No notice of Joint Committee site visit:**

5.3 It is submitted that the Joint Committee was constituted without notice or appearance of Respondent No. 6. It is also submitted that no notice was given by the Joint Committee to Respondent No. 6 regarding the said site visit dated 31<sup>st</sup> May 2024. In lieu thereof, there was no representative

present on behalf of Respondent No. 6 and no opportunity of being heard was afforded to Respondent No. 6.

5.4 It is a well-established principle of natural justice that no action adversely affecting the rights or interests of a party may be carried out without providing such party a fair and reasonable opportunity to present their case. In the present case, Respondent No. 6 was not granted any such opportunity. Therefore, the exercise carried out by the joint committee is procedurally irregular and contrary to the fundamental requirements of due notice. The Joint Committee ought to have ensured that Respondent No. 6 was given notice and adequate chance to place their submissions on record prior to taking any steps that may affect their rights or obligations. The Joint Committee has also in its site visit report detailed the said incident of 23<sup>rd</sup> May 2024 (*annexed as Annexure-II/ Pg No. 28 of Joint Committee Report dated 2<sup>nd</sup> July 2024*). However, there are no details or particulars of where the information has been obtained from and is completely vague. It is submitted that the interim joint committee report is completely based on

conjectures and surmises and the same ought to be discarded *in toto*.

**No illegality attributed to Respondent No. 6:**

5.5 It is submitted that in the present case as regards the incident of 23<sup>rd</sup> May 2024, strict proof principle must be applied before fastening any liabilities under the provisions of the National Green Tribunal Act, 2010 (“NGT Act”). The Joint Committee has failed to produce any specific, concrete evidence or particulars/ details to conclude that the incident of 23<sup>rd</sup> May 2024 occurred due to any lapse on the part of Respondent No. 6 or that there was any environmental loss/degradation on the part of Respondent No. 6.

5.6 In fact, it is pertinent to note that the Joint Committee has taken due cognizance of the fact that there was no unauthorized construction/expansion/installation carried out by Respondent No. 6 (*at Page No. 19 of Joint Committee Report dated 2<sup>nd</sup> July 2024*). A detailed environment audit report for the period from 1<sup>st</sup> April 2023 and 31<sup>st</sup> March 2024 submitted to Respondent No. 1-MPCB was also before the Joint Committee wherein no allegations or environmental damage was found with respect to Respondent No. 6

(annexed as Annexure-X/ Pg. No. 93 of Joint Committee Report dated 2<sup>nd</sup> July 2024). The interim Joint Committee report also has no conclusive findings and no material has been placed by the Joint Committee as regards any environmental damage in terms of air, water or land pollution at the instance of Respondent No. 6.

5.7I say that the interim Joint Committee Report duly noted that regulatory compliance was carried out by Respondent No. 6 specifically in terms of Hazop study (Hazard and Operability study), risk assessment, job safety, etc. (annexed as Annexure-XI/ Pg. No. 104 of Joint Committee Report dated 2<sup>nd</sup> July 2024). Hazop study (Hazard and Operability study) is a systematic method used to identify potential hazards and operability issues within a process plant or system. It involves a multidisciplinary team reviewing the process design, operating procedures, and equipment to identify deviations from design intent that could lead to hazards or operational difficulties. The study also helps in pinpointing potential risks early, allowing for corrective measures to be implemented to enhance safety and prevent incidents. Risk Assessment study was also carried out which involves





identifying hazards, evaluating the associated risks, and determining appropriate control measures to mitigate those risks. It includes assessing the likelihood and consequences of potential hazards, considering factors such as the nature of chemicals used, operational processes, environmental factors, and human factors. The aim is to prioritize risks based on severity and likelihood, thereby focusing resources on mitigating the most critical risks first. Job safety analysis was also carried out which involves breaking down each job or task into its component steps, identifying hazards associated with each step, and determining preventive measures to ensure safety. This involves collaboration between management, workers and safety experts to comprehensively assess job-related hazards and develop safe work procedures. It is particularly useful for high-risk tasks or new processes where hazards may not be immediately apparent.

5.8 It is also pertinent to note that Respondent No. 6 was functioning with all necessary permissions and all compliances in accordance with the permissions granted were regularly carried out by Respondent No. 6. There was

no lacuna or lapse in getting any permissions for functioning of Respondent No. 6. Fire training/ mock drills were routinely carried out for workers and staff. Training related to hazardous nature of raw materials and finished goods ('FG') were given to workers and Material safety data sheet ('MSDS') was provided to production department/ supervisor/workers. In addition to the aforesaid, Respondent No. 6 regularly conducted examination of pressure vessels which are critical components used in various industrial processes, by thorough inspections, testing, and assessment of pressure vessels to ensure they are in a safe condition for operation. The said assessment is conducted to assess their structural integrity, operational safety, and compliance with regulatory standards. Therefore, the accidental incident that occurred on 23<sup>rd</sup> May 2024 was despite Respondent No. 6 being fully compliant with the applicable laws.

5.9 Therefore, it is evident that the Joint Committee has found no illegality or negligence on the part of Respondent No. 6 and there is no evidence or conclusive proof to show that the accident on 23<sup>rd</sup> May 2024 can be directly attributed to Respondent No. 6.

**Accident Investigation Report of Respondent No.5-DISH:**

5.10 The Joint Committee has relied on the accident investigation report dated 14<sup>th</sup> June 2024 bearing ref No. JDISH/Visit/SGB/3335 prepared by Respondent No. 5-DISH of the said industrial accident (*annexed as Annexure-III/ Pg No. 31 of Joint Committee Report dated 2<sup>nd</sup> July 2024*). I say that on 19<sup>th</sup> June 2024, the said report of Respondent No. 5-DISH was received by Respondent No. 6 vide email along with Show Cause Notices dated 14<sup>th</sup> June 2024. On perusal of the said report and Show Cause Notice dated 14<sup>th</sup> June 2024, it is evident that the only allegations and contraventions mentioned by Respondent No. 5-DISH are with respect to provisions of the Factories' Act, 1948 and Maharashtra Factories Act, 1963. It is submitted that the said contraventions do not fall under the ambit of Schedule-I of the NGT Act. It is well-settled principle of law that the NGT being a creation of the NGT Act is bound by the same. The NGT Act, more particularly, Schedule-I of the NGT Act, lists the acts with respect to which the Hon'ble NGT has jurisdiction and the aforesaid Acts do not fall under Schedule-I of the NGT Act.



Therefore, the reliance of accident investigation report dated 14<sup>th</sup> June 2024 by the Joint Committee in the present proceedings is completely misplaced and ought to be disregarded *in toto*.

5.11 In any event, I say that on 10<sup>th</sup> July 2024, Respondent No. 6 gave a detailed response to all the allegations and contraventions as mentioned by Respondent No. 5-DISH in their accident investigation report and Show Cause Notices dated 14<sup>th</sup> June 2024 and the same has been acknowledged by the authority and is presently, pending.. Hereto annexed and marked as "Exhibit-A" is a copy of Reply to Show Cause Notice dated 10<sup>th</sup> July 2024.

**Damage to nearby structures not attributable to Respondent No. 6:**

5.12 I say that the Joint Committee in its interim report has noted that as per the report of Revenue Department, Kalyan Dombivli Municipal Corporation ("KDMC") and Revenue Department, total 643 residential properties were minorly affected, and 337 commercial properties were also affected. There are no reasons or details or material brought on record to arrive at this conclusion.





5.13 It is pertinent to note that several structures/properties in the vicinity of Respondent No. 6 are illegal structures and the same is also evident from the action taken by Respondent No. 1-MPCB wherein closure directions have been issued to several defaulter industries in the vicinity of Respondent No. 6 for contraventions that have nothing to do with the incident dated 23<sup>rd</sup> May 2024. The same has been relied on by the Joint Committee. There is no proof or evidence to show that the damage caused to the aforesaid residential and commercial structures is due to the incident that occurred on 23<sup>rd</sup> May 2024. Also, no representative of the alleged damaged properties/ industries appeared before the Joint Committee to agitate any grievance or claims.

5.14 It is also submitted that there are several residential and commercial structures in the vicinity of Respondent No. 6 that have been illegally constructed and are without the requisite permissions and several nearby structures and plants/machineries are old. Therefore, the report relied on by the joint committee does not differentiate the bogus claims made by certain residential, commercial and industrial structures in order to avail benefits

surreptitiously. It is also apposite to mention that every industry has their respective insurance policies and genuine claims, if any, could be claimed by the said affected industries. There are no proceedings filed as against Respondent No. 6 with respect to any alleged damage to adjoining properties.

- 5.15 Therefore, the Joint Committee has failed to ascertain what properties have been affected or damaged by the accident of 23<sup>rd</sup> May 2024 and on this ground as well, the interim joint committee report ought to be discarded.
6. I say and submit that on the basis of the vague interim Joint Committee Report, Respondent No. 1-MPCB has unilaterally appointed Institute of Chemical Technology (“ICT”) for calculation of Environmental Damage Compensation (“EDC”) without giving any findings or observations in the interim joint committee report to conclude that the Respondent No. 6 can be held liable for the accidental incident that occurred on 23<sup>rd</sup> May 2024. It is to be noted that the *ex gratia* compensation from the Chief Minister Relief Fund and ESIC pension benefits have already been disbursed to the families of deceased persons by the concerned authorities.



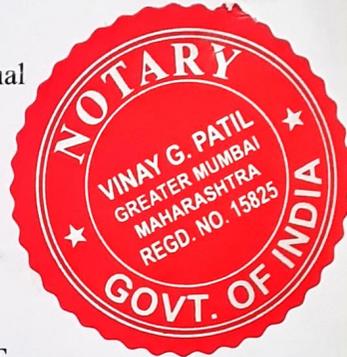
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7. It is submitted that the Joint Committee has failed to establish that the incident of 23<sup>rd</sup> May 2024 caused environmental degradation and that the same was due to any negligence on the part of Respondent No. 6. In order to fasten any liability as regards such serious incidents under the provisions of the NGT Act, the pre-requisites of the provisions of the said Act have to be met. It is submitted that the Joint Committee has failed to conclude there was any lapse by Respondent No. 6 which resulted in environmental degradation/ loss, and therefore, liability cannot be fastened on Respondent No. 6 on this ground. It is further submitted that there is complete non-application of mind on the part of Joint Committee and therefore, placing reliance or calling upon a report from ICT is completely misplaced and prejudicial to the rights of Respondent No. 6.
8. I say and submit that Respondent No. 6 has always been committed to the health and safety of its company and its workers as well as protection of environment and has ensured that adequate measures are taken for the same. As an environmentally conscious company, Respondent No. 6 has taken all steps within its abilities to ensure there are no accidents within the premises of Respondent No. 6 and has always endeavored to find ways to

minimize damage and eliminate/ decrease pollution. It is reiterated that the incident that occurred on 23<sup>rd</sup> May 2024 was an accident and cannot be attributed to any operational negligence on the part of Respondent No. 6.

9. In the aforesaid facts and circumstances, the captioned original applications may be dismissed.

Solemnly affirmed at Mumbai  
This 14<sup>th</sup> day of Feb 2026.)

Malay  
**DEPONENT**



Spurb

Advocate for Resp No. 6

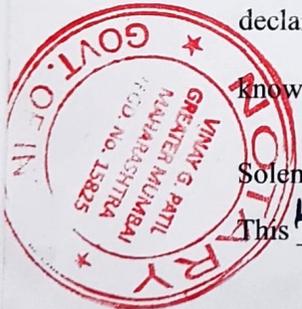
**BEFORE ME**

**VERIFICATION**

I, Malay Mehta, aged about 40 years, an Adult, Indian Inhabitant, Authorised Signatory of the Respondent No. 6 abovenamed, having my address at E801, Wadhwa Atmosphere o2, GMLR, Mulund (W), Mumbai – 400 080, do hereby solemnly declare that what is stated hereinabove are true to my own knowledge, information and belief, and I believe the same to be true.

Solemnly declared at Mumbai  
This 14<sup>th</sup> day of Feb 2026.)

Malay  
**DEPONENT**



**BEFORE ME**

Patil

**VINAY G. PATIL**  
Advocate & Notary

4.No.3, Shree Ansh Niwas, Shripad Cham  
Opp. Mulund Court, J.S.D. Road,  
Mulund (West), Mumbai - 400 080

**NOTED & REGISTERED**  
Sr. No. 696 Page No. 85  
Date **14 FEB 2026**

Exhibit - A  
AMUDAN CHEMICALS PVT. LTD.

565

W-229, MIDC, PHASE-II, DOMBIVALI EAST, DIST. THANE 421201  
Mob no.: 9619851760 Email: amudanchemicals@gmail.com

To,  
Deputy Director  
Industrial Safety and Health, Kalyan  
3<sup>rd</sup> Floor Gandhi Tower,  
Near Joker Cinema, Bail Bazar,  
Kalyan West,  
Distt Thane

Date: - 18/07/2024

Sub : Show cause notice

Ref: 1. Your letter No. JDISH/Visit/SGB/3335 Dt. 14/06/2024

2. Show cause notice issued by you vide letter No. JDISH/SCN/SGB/3336 AND 3337 Dt. 14/06/2024

Respected Sir,

In response to above referred letter and show cause notice we are submitting our reply:

- 1) Reply to show cause notice issued by you vide letter No. JDISH/SCN/SGB/3336 AND 3337 Dt. 14/06/2024
- 2) Reply to your letter No. JDISH/Visit/SGB/3335 Dt. 14/06/2024

Kindly accept the reply and your cooperation in this regard would be highly appreciated.

Yours Faithfully

  
Mr. Malay Pradip Mehta  
Director  
Amudan Chemicals Pvt Ltd

  
18-7-24  
सह संचालक  
औद्योगिक सुरक्षा व आरोग्य  
गांधी टॉवर, डेरा मजला, लोक टॉकीज बिल्डिंग,  
डी मेटिच्या समोर, बेल बजार चौक, कल्याण (प)

# AMUDAN CHEMICALS PVT. LTD.

W-229, MIDC, PHASE-II, DOMBIVALI EAST, DIST. THANE 421201

Mob no.: 9619851760 Email: amudanchemicals@gmail.com

Date: 10/07/2024

To,  
Deputy Director  
Industrial Safety and Health, Kalyan  
3 rd Floor Gandhi Tower  
Near Joker Cinema, Bail Bazar  
Kalyan West  
Distt Thane

Sub : Show cause notice

Ref: 1. Your letter No. JDISH/SCN/SGB/3337 Dt. 14/06/2024

2. Show cause notice issued by you vide letter No. JDISH/SCN/SGB/3337 Dt. 14/06/2024

Respected Sir,

In response to above referred letter and show cause notice I would like to submit as follows:

We received above referred letters on our email on 19/05/2024 at around 7.00 p.m and we had requested for time extension for reply to show cause notice.

I, Sneha Mehta would like to declare that I am not the occupier of the company Amudan Chemicals Pvt Ltd. I am just housewife and mother of two kids. I am not decision maker in the company Amudan Chemicals Pvt Ltd.

Therefore, I humbly request you not to initiate legal action against me.

Yours Faithfully

SMMehta

Mrs. Sneha Malay Mehta

Director

**AMUDAN CHEMICALS PVT. LTD.**

W-229, MIDC, PHASE-II, DOMBIVALI EAST, DIST. THANE 421201

Mob no.: 9619851760 Email: amudanchemicals@gmail.com

**To,**  
**Deputy Director**  
**Industrial Safety and Health, Kalyan**  
**3<sup>rd</sup> Floor Gandhi Tower**  
**Near Joker Cinema, Bail Bazar**  
**Kalyan West**  
**Distt Thane**

**Date: 10/07/2024**

**Ref: 1. Your letter No. JDISH/Visit/SGB/3335 Dt. 14/06/2024**  
**2. Show cause notice issued by you vide letter No. JDISH/SCN/SGB/3336 and**  
**3337 Dt. 14/06/2024**

**Sub : Reply to your Show cause notice dated 14/06/2024**

**Respected Sir,**

We are in receipt of your letter dated 14/06/2024 through email on 19/06/2024 at around 7 p.m. We have read the contents of the Show cause notice and in response to above referred letter and show cause notice we would like to submit as follows:

1. We received above referred letters on our email id amudanchemicals@gmail.com on 19/06/2024 at around 7.00 p.m.

**AMUDAN CHEMICALS PVT. LTD.**

W-229, MIDC, PHASE-II, DOMBIVALI EAST, DIST. THANE 421201

Mob no.: 9619851760 Email: amudanchemicals@gmail.com

2. It is true that on 23/05/2024 at about 1.40 p.m. unfortunate industrial accident (explosion in one reactor) took place in our factory. In this accident thirteen workers (Of which 10 were from our factory and 3 from neighbouring two factories) died and 67 persons were injured. Our entire factory was gutted in fire followed by explosion. We would like to express deepest regret and concern over the unfortunate incident. The safety of our employees, the environment, and the community is of utmost priority to us.
3. We, Mr. Malay Pradip Mehta, having **PAN no. AMOPM1286A, Aadhar no. 2793 7226 5193**, having completed my studies in Master of Science from California State University USA in Chemical Engineering in 2010 and Mrs. Sneha Malay Mehta, having **PAN no. ARVPM4170H and Aadhar no. 5952 6079 6414**, having completed my B. Com are the Directors of M/s. Amudan Chemicals Pvt Ltd., **PAN no. AABCA3870A, GST no. 27AABCA3870A1Z5**, having factory and registered office at W-229, MIDC Phase II, Dombivli, Thane Maharashtra 421 201.
4. Our company M/s. Amudan Chemicals Pvt Ltd is a Private Limited Unlisted Indian Non-Government Company that was established under the Indian Company's Act 1956 and officially incorporated on 21<sup>st</sup> August, 1979. With a rich history spanning 45 years, our company operates within the Chemicals And Resources Industry, specializing primarily in the Manufacture Of Chemicals And Chemical Products. Our flagship products include organic peroxide compounds, crucial components used extensively in both fiberglass manufacturing and the production of pesticides and insecticides. These products are pivotal in enhancing the durability and performance of fiberglass materials and in formulating effective pest control solutions. In 1997,

## AMUDAN CHEMICALS PVT. LTD.

W-229, MIDC, PHASE-II, DOMBIVALI EAST, DIST. THANE 421201

Mob no.: 9619851760 Email: amudanchemicals@gmail.com

ownership of M/s. Amudan Chemicals Pvt Ltd transitioned to the Mehta Family, comprising Mr. Pradip Mehta (Mr. Malay Mehta's father), Mr. Kirti Mehta, and Mr. Lalit Mehta. However, in 2019, Mr. Pradip Mehta passed away, leading to the appointment of Mr. Malay Mehta as Director of the company. Subsequently, Mr. Kirti Mehta and Mr. Lalit Mehta retired from their directorial roles, and in 2021, Mrs. Sneha Malay Mehta assumed the position of Director. Currently, I, Mr. Malay Mehta, was overseeing the day-to-day operations of M/s. Amudan Chemicals Pvt Ltd, which includes production management, financial oversight, and regulatory compliance. Mrs. Sneha Malay Mehta holds a directorial position as well, although in a non-active or sleeping capacity within the company. This history and structure underline our commitment to excellence in chemical manufacturing and our dedication to maintaining high standards in production and governance within the industry.

5. Our company is registered with Ministry of Micro, Small and Medium Enterprises and has been issued Udyog Aadhar Memorandum No. MH33A0097577 under Manufacturing activity for manufacture of chemicals and chemical products.
6. Our company has been operating at its factory premises for last many years and has been carrying out manufacturing of chemicals and chemical products. That the Opponent No. 1 i.e. my company has also been issued a License having Registration No. 3217020117001-1 being "*Registration of factory and related license to operate factory*" by the Directorate of Industrial Safety and Health (Labour Department), formerly known as Factory Inspectorate wherein it is specifically mentioned that as per the provisions of the Factories Act, 1948 and the rules thereunder, the Opponent No. 1 is licensed to operate a factory at Plot No. W-229, MIDC Phase – 2, Manpada

## AMUDAN CHEMICALS PVT. LTD.

W-229, MIDC, PHASE-II, DOMBIVALI EAST, DIST. THANE 421201

Mob no.: 9619851760 Email: amudanchemicals@gmail.com

Road, Dombivli (East), Kalyan, Thane, Maharashtra – 421 204. That the said license has been renewed and is in operation from 01/01/2021 to 31/12/2025 and the factory building maps have been approved under Ext. No. PLN/KLY/DBD/1417/2009/07 dated 22/05/2007.

7. Our company has also obtained Consent to Operate from Maharashtra Pollution Control Board vide Consent No. MPCB/19/464/1908001014 dated 31/08/2019. That the Opponent No. 1 had vide application No. MPCB-CONSENT-000017336 dated 10/06/2023 sought grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 which was considered by the Maharashtra Pollution Control Board and the consent was thereby granted vide Certificate dated 20/12/2023 and the same was renewed for a period upto 31/12/2028. The consent is valid for the manufacture of:

No.	Product	Maximum Quantity	UOM
1.	Tertiary Butyl Peroxide	1	MT/M
2.	Cumene Hydro Peroxide	1	MT/M
3.	Benzoyl Peroxide	1	MT/M

## AMUDAN CHEMICALS PVT. LTD.

W-229, MIDC, PHASE-II, DOMBIVALI EAST, DIST. THANE 421201  
Mob no.: 9619851760 Email: amudanchemicals@gmail.com

4.	Tertiary Butyl Octate	1	MT/M
5.	Aluminum Isopropoxide	1	Ton/M
6.	Di Tertiary Butyl Peroxide	2	Ton/M
7.	Tertiary Butyl Per Benzoate	2	Ton/M
8.	Di Methyl Phthalate	2	Ton/M
9.	Tertiary Butyl Hydro Peroxide	1	Ton/M
10.	Methyl Ethyl Ketone Peroxide	20	Ton/M

8. The Lease Agreement between MIDC and our company M/s. Amudan Chemicals Pvt Ltd, dated 8<sup>th</sup> July 1982, is a significant document that outlines the terms under which our company M/s. Amudan Chemicals Pvt Ltd holds the land for its operations. It specifies that M/s. Amudan Chemicals Pvt Ltd has the right to use and occupy the land leased from MIDC for a period of 95 years, starting from the date of the agreement. This long-term lease provides stability and security for the company's operations over several decades. Lease Agreement is crucial for M/s. Amudan Chemicals Pvt Ltd as it secures long-term access to the land necessary for its manufacturing operations, providing a foundation for its business continuity and growth strategy over the lease period.

9. Our company M/s. Amudan Chemicals Pvt Ltd conducted various studies in December 2020, which include Hazop Study, Risk Assessment, and Job Safety Analysis as under, which are critical components of ensuring workplace safety and regulatory compliance. These assessments conducted by M/s. Amudan Chemicals Pvt Ltd in December 2020.

a. **Hazop Study (Hazard and Operability Study):**

- A Hazop Study is a systematic method used to identify potential hazards and operability issues within a process plant or system.
- It involves a multidisciplinary team reviewing the process design, operating procedures, and equipment to identify deviations from design intent that could lead to hazards or operational difficulties.
- The study helps in pinpointing potential risks early, allowing for corrective measures to be implemented to enhance safety and prevent incidents.

b. **Risk Assessment:**

- Risk Assessment involves identifying hazards, evaluating the associated risks, and determining appropriate control measures to mitigate those risks.
- It includes assessing the likelihood and consequences of potential hazards, considering factors such as the nature of chemicals used, operational processes, environmental factors, and human factors.
- The aim is to prioritize risks based on severity and likelihood, thereby focusing resources on mitigating the most critical risks first.

c. **Job Safety Analysis (JSA):**

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- Job Safety Analysis involves breaking down each job or task into its component steps, identifying hazards associated with each step, and determining preventive measures to ensure safety.
- It typically involves collaboration between management, workers, and safety experts to comprehensively assess job-related hazards and develop safe work procedures.
- JSAs are particularly useful for high-risk tasks or new processes where hazards may not be immediately apparent.

In summary, conducting all of the above reflects M/s. Amudan Chemicals Pvt Ltd's commitment to maintaining a safe workplace environment, proactively identifying and mitigating risks, and complying with safety regulations to prevent accidents and ensure operational continuity.

10. In addition to the above, our company also conducted the examination of pressure vessels which are critical components used in various industrial processes, by thorough inspections, testing, and assessment of pressure vessels to ensure they are in a safe condition for operation. That the said assessment is conducted to assess their structural integrity, operational safety, and compliance with regulatory standards and our company conducted the examination on 23<sup>rd</sup> September, 2023.
11. The above-mentioned regulatory certifications and assessments obtained by our company M/s. Amudan Chemicals Pvt Ltd serve as evidence of the company's commitment to maintaining high standards of safety, environmental responsibility, and operational excellence.

12. We are replying to the various contraventions raised in the above referred letters and would like to submit as follows:

I. **The Contraventions of Provisions of Section 7A-(2)(a) of Factories Act, 1948**

The reactor in question, which was involved in the incident, was installed in 2023. Following its installation, a thorough inspection was conducted on September 23, 2023, by a certified inspector recognized by the Chief Inspector of Factories, specifically for pressure vessel inspections. **A copy of the inspection report is enclosed herewith for your kind reference and perusal and the same is marked as Exh. A.**

This reactor was outfitted with a digital temperature indicator and a pressure gauge. These instruments enabled operators to continuously monitor and control the internal conditions of the vessel. Operators adjusted the rate at which sulfuric acid was added by manipulating a control valve on the sulfuric acid line, ensuring the reaction proceeded safely and within controlled parameters.

Our operation was housed in a modest unit within a W-type shed, covering a plot of 700 square meters. Due to our limited size, we faced significant financial constraints. Nevertheless, we were actively working towards upgrading our process control instrumentation and transitioning to an automated process control system to enhance safety and efficiency.

Tragically, on May 23, 2024, a devastating fire consumed our entire factory. This catastrophe resulted in the complete loss of raw materials, finished products, and machinery, plunging us into a severe financial crisis.

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We assert that we implemented reasonable safety measures concerning the operation of this reactor. In light of the precautions, we took and the unforeseen nature of the incident, we respectfully request that no legal action be taken against us under Section 7A-(2)(a) of The Factories Act, 1948.

### **II. The Contraventions of Section 7(1)(b) of the Factories Act, 1948**

Our factory, Amudan Chemicals, is registered under Section 85 of The Factories Act, 1948. We have been operating at our current premises for several years, specializing in the manufacturing of chemicals and chemical products. Our company holds a valid License (License No. 10018373) and Registration (Registration No. 3217020117001-1) under the “Registration of Factory and Related License to Operate Factory” issued by the Directorate of Industrial Safety and Health

The license explicitly states that, according to the provisions of The Factories Act, 1948 and the accompanying rules, our company is authorized to operate a factory at Plot No. W-229, MIDC Phase – 2, Manpada Road, Dombivli (East), Kalyan, Thane, Maharashtra – 421 204. This license is valid until 2025. The license has been renewed and is effective from January 1, 2021, to December 31, 2025. Additionally, the factory building maps have received approval under Ext. No. PLN/KLY/DBD/1417/2009/07, dated May 22, 2007.

Until 2021, our unified family managed the factory. Following a separation in 2021, control of the factory was transferred to us. During this transition, we were unaware of the requirement to notify authorities of the change, given that the

existing license remained valid. We assumed that the renewal application, due at the time of license renewal, would be submitted with the signatures of the new directors.

In order to rectify this oversight, we are now submitting the application in Form No.1, in compliance with Section 7(1)(b) of The Factories Act, 1948. This submission is made to ensure full compliance with the regulatory requirements.

Given the circumstances and our commitment to compliance, we respectfully request that no legal action be initiated against us. We have taken necessary steps to adhere to the regulations and ensure the continued safe and lawful operation of our factory.

**III. The Contraventions of Section 41-B (4) and 41-C (b) of the Factories Act, 1948 and Rule 73-N (1) of Maharashtra Factories rules 1963:**

In the year 2020, we implemented several significant safety measures to enhance the safety and operational integrity of our factory. These measures included:

- a. **Process Hazard Operability (HAZOP) Study:** We conducted a comprehensive HAZOP study for all our processes. This systematic and detailed study helped identify and evaluate potential hazards associated with our chemical processes, ensuring that we could implement effective controls to mitigate these risks.

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- b. **Risk Assessment Study:** We performed a thorough risk assessment for the entire factory. This assessment allowed us to identify potential risks in our operations and take proactive measures to address them, ensuring a safer working environment for all our employees.
- c. **Safety Audit:** Our unit underwent a rigorous safety audit in accordance with the Maharashtra Safety Audit Rules, 2014. This audit was conducted by an approved safety auditor and helped us evaluate our compliance with safety regulations and standards, leading to the implementation of any necessary corrective actions.
- d. **On-Site Emergency Plan:** We developed a comprehensive on-site emergency plan designed to address potential emergency situations effectively. This plan outlines the procedures to be followed in the event of an emergency, ensuring the safety and well-being of our employees and minimizing the impact of any incidents.

At our factory, we regularly conducted mock drills to test and refine our on-site emergency plan. These drills ensured that our employees were well-prepared to respond swiftly and effectively in the event of an emergency.

We also prominently displayed Material Safety Data Sheets (MSDS) for all hazardous chemicals handled in the factory. These sheets provided essential information about the properties, hazards, and safe handling of these chemicals. Additionally, we put up safety signages throughout the factory to remind employees of the safety protocols.

To further ensure safety, we explained the hazards associated with these chemicals to our workers, providing them with the knowledge and training necessary to handle these substances safely.

We have diligently complied with the provisions of Section 41-B (4) and Section 41-C (b) of The Factories Act, 1948, as well as Rule 73-N (1) of the Maharashtra Factories Rules, 1963. These provisions pertain to the safety and health measures required for the handling of hazardous substances in factories.

Given our stringent adherence to safety protocols and legal requirements, we respectfully request that no legal action be initiated against us. Our proactive safety measures and compliance efforts underscore our commitment to maintaining a safe and compliant working environment.

**IV. The Contraventions of provisions of Rules 4(1)(d) and Rule 4(2) of Maharashtra Factories Rules 1963**

The plans for our factory were approved by the Joint Director of Industrial Safety and Health, Kalyan, in 2007. Recently, we added several new pieces of equipment to our facility. We were in the process of submitting the updated factory plans for approval in accordance with the Maharashtra Factories Rules, 1963, when the unfortunate accident occurred.

Given the significant challenges we are facing as a result of this accident, we respectfully request that no legal actions be initiated against us at this time.

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### V. The Contraventions of provisions of Rule 3(b) of Maharashtra Factories (Safety Audit) Rules 2014

The plans for our factory were initially approved by the Joint Director of Industrial Safety and Health, Kalyan, in 2007. This approval marked the beginning of our operations and laid the groundwork for our commitment to safety and compliance.

In recent times, we have made several enhancements to our facility by adding new equipment. These additions were aimed at improving our production capabilities and maintaining our commitment to safety and efficiency.

We were diligently working on updating our factory plans to reflect these new additions. In accordance with the Maharashtra Factories Rules, 1963, we were in the process of submitting the updated plans for approval. This step was part of our ongoing efforts to ensure full compliance with all relevant safety regulations and standards.

Unfortunately, before we could complete the submission process, a severe accident occurred at our facility. This incident has had a profound impact on our operations, presenting us with significant challenges. The accident has not only affected our production but has also strained our resources and capabilities as we focus on recovery and addressing the aftermath.

In light of the substantial difficulties, we are currently facing as a result of this accident, we respectfully request that no legal actions be initiated against us at

this time. We are committed to addressing all safety and compliance concerns and are taking necessary steps to ensure such incidents do not recur.

**VI. The Contraventions of Provisions of Rule115(2) of Maharashtra Factories Rules 1963**

On the date of the accident, we were fully engaged in immediate mitigation efforts. Our primary focus was on ensuring the safety of people, containing the situation, and minimizing damage to our facility and the surrounding area. These efforts required our undivided attention and resources to address the emergency effectively and promptly.

Due to the urgency and critical nature of the situation, we were unable to notify your office within the time limit specified in the rules. Our priority was to stabilize the situation and prevent any further harm, which unfortunately resulted in a delay in our formal communication with your office.

On the date of the accident, we were fully occupied with mitigation efforts and were unable to notify your office within the time limit specified in the rules. Considering this, we humbly request that no legal actions be initiated against us.

We acknowledge the importance of timely reporting as mandated by the regulations and understand the necessity of keeping the authorities informed. However, given the exceptional circumstances we faced, we were compelled to

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prioritize immediate safety and mitigation measures over the notification process.

In light of the above, we humbly request that no legal actions be initiated against us. We are committed to full compliance with all regulatory requirements and will ensure that such delays do not occur in the future. We appreciate your understanding and consideration of the extraordinary circumstances that led to this delay.

4. We wish to emphasize that following the unfortunate incident, we have taken immediate steps to initiate the compensation process for all affected workers.

- a. **Compensation with ESIC (Employees' State Insurance Corporation):**

For those workers who were registered under the Employees' State Insurance Scheme (ESIS), we have promptly initiated the process of compensation through ESIC. This includes ensuring that all necessary documentation and claims procedures are followed in accordance with ESIC guidelines. Our objective is to provide timely and appropriate compensation to the families of these workers, acknowledging their entitlement under ESIC provisions.

- b. **Compensation as per Employees Compensation Act, 1923:**

For workers who were not registered under ESIC, we are diligently complying with the provisions of the Employees Compensation Act, 1923. This involves depositing due compensation directly to the affected workers' families or

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dependents, as mandated by the Act. We are ensuring that all legal requirements and procedural formalities are met to facilitate fair and expedient compensation for these individuals.

We recognize our responsibility towards the affected workers and their families during this challenging time. Our proactive approach in initiating the compensation process underscores our commitment to upholding the welfare and rights of our workforce. By adhering to both ESIC regulations and the Employees Compensation Act, 1923, we aim to provide financial support and assistance to those impacted by the incident.

5. In light of these efforts and our commitment to fulfilling our obligations, we respectfully request understanding and cooperation. We are fully committed to continuing our support for the affected families and ensuring that they receive the rightful compensation they deserve under the applicable laws and regulations.
6. Given the above light, we would like to again place on record that no contraventions of any manner or gross negligence has been committed by our company and its position holders. Hence no provisions and prosecution be initiated against our company given the above measures specifically taken by our company.

**Yours Faithfully**



**Mr. Malay Pradip Mehta**  
**Director**



**Mrs. Sneha Malay Mehta**  
**Director**

**FORM 13**  
**REPORT OF EXAMINATION OF PRESSURE PLANT/VESSEL/GAS HOLDER**  
 (See Rules 63 and 72-A)

<b>1</b>	Name and address of the Factory	:	M/s Amudan Chemicals Pvt Ltd. Plot No. W 229, MIDC, Phase 2 Dombivali (East) 0, THANE, 410203.
<b>2</b>	Name, Description and distinctive number of Pressure Plant / Vessel / Gas Holder	:	GLR Reactor-01 Eq. No- GLR-01, ID.No. - PV03, Capacity- 3 KL, MOC- MS/GLR, Location- Plant, Certificate No. - ACPL/0923/PV03.
<b>3</b>	Name and address of maker	:	Sachin Industries As per Factory Record
<b>4</b>	Nature of process in which it is used	:	For Reaction Process
<b>5</b>	Particulars of Plant/Vessel-	:	
5 (a)	Date of Construction	:	2023
5 (b)	Thickness of Walls	:	As per Factory Record
5 (c)	Date on which it was first taken into use	:	2023
5 (d)	Safe working pressure recommended by maker	:	Shell-Atm, Jacket- 4 Kg/cm <sup>2</sup> .
<b>5A</b>	Particulars of Plant/ Vessel/ Gas Holder	:	
<b>a</b>	Parts of the gas holders examined by electronics or other accurate devices or by cutting sample discs and results thereof	:	Not a Gas holder
<b>b</b>	Particulars as to the condition of:-	:	
	i) Crown	:	Not Applicable
	ii) Side sheeting including grips and cups	:	Not Applicable
	iii) Guiding mechanism (roller carriages, roller, pins, guide, ropes etc.	:	Not Applicable
	iv) Tank	:	Not Applicable
	v) Other structure, if any, columns (Framing and bracking)	:	Not Applicable
<b>C</b>	Particulars as to the position of the lift at the time of examination	:	Not Applicable
<b>d</b>	Particulars as to whether the tank and lifts were found sufficiently level for safe working	:	Not Applicable
<b>6</b>	Date of -	:	
i)	Last External Examination	:	First Time
ii)	Last Internal Examination	:	Inaccessible.
iii)	Last Hydraulic Examination	:	First Time
iv)	Last Ultrasonic Test	:	First Time
<b>6A</b>	By Whom it is carried out?	:	First Time

**FORM 13**  
**REPORT OF EXAMINATION OF PRESSURE PLANT/VESSEL/GAS HOLDER**  
 (See Rules 55 and 73-A)

7	Whether lagging was removed for purpose of examination	:	No Lagging
8	Description of examinations carried out and findings...	-	
i	External Examination (Give reasons if it is not carried out six monthly)	:	Done on 23.09.2023 and found satisfactory .
ii	Internal Examination (Give reasons if it is not carried out six monthly)	:	NA
iii	Hydraulic Test (Give reasons if this is not carried out at interval of 2 years or 4 years.)	:	Done on 23.09.2023 and found satisfactory .
iv	Ultrasonic Test (Please quote number and date of the certificate issued by Chief Inspector, permitting ultrasonic test in lieu of internal examination and hydraulic test)	:	Done on 23.09.2023 and found satisfactory . Shell- 16.02 mm, 16.11 mm, Dish- 18.22 mm, 18.30 mm.
9	Safe Working Pressure calculated as per methods given in sub rule 5 (c) (ii) for sizing cylinders-	:	NA
10	Condition of Pressure Plant	-	
a	Vessel	:	Good
b	Piping	:	Good
11	Conditions of fittings and appliances	:	
i)	Pressure Gauges	:	NA
ii)	Safety Valves	:	NA
iii)	Stop Valve	:	OK
iv)	Reducing Valves (give reasons if not necessary)	:	NA
v)	Additional safety valve (required in case reducing valve is necessary)	:	NA
vi)	Other devices (please specify particularly in case of jacketed vessel)	:	NA
vii)	Are all fittings and appliances properly maintained and in good condition, repairs if any required and period within which they should be executed.	:	At the time of examination/test was found ok and satisfactory. Shall be properly maintained in safe working condition.

**FORM 13**  
**REPORT OF EXAMINATION OF PRESSURE PLANT/VESSEL/GAS HOLDING**  
 (See Rules 68 and 71-A)

12	Safe working pressure recommended after examination (specify the allowances made for condition of working such as heat, corrosion etc.)	:	Shell Atm, Jacket 4 Kg/cm <sup>2</sup> .
13	Specify repairs if any and period within which they should be executed	:	NIL
14	Specify reduced working pressure pending repairs	:	NIL
15	Other observation /conditions subject to which the plant is to be operated	:	The equipment working in good condition.

I certify that on **23.09.2023** the pressure plant / vessel described above was thoroughly cleaned and (so far as its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date. I thoroughly examined this pressure vessel/Plant including its fittings and that the above is true report of my examination.

*Dhananjay K. Jadhav*



Signature of Competent Person :

Name of Competent Person	DHANANJAY K. JADHAV, CPC NO. MS/DISH/CPC/J-047/2023
Qualification	D.M.E., B. TECH (Mech.), ADIS
Address	A-702, SHREE GURUKRUPA ASHISH CHS LTD., SECTOR 17, PLOT 103, MOTHA KHANDA, NEW PANVEL
Date	23.09.2023



सत्यमेव जयते

## महाराष्ट्र शासन

औद्योगिक सुरक्षा व आरोग्य संचालनालय (कामगार विभाग)

परवाना क्रं : १००१८३१३

नमूना क्रमांक ४

(नियम ६ व ८ पाहणे)

## कारखान्याची नोंदणी व कारखाना चालविण्याचा संबंधीचा परवाना



नोंदणी क्रमांक : ३२१७०२०११७००A-१

कारखाने अधिनियम, १९४८ आणि त्यासंबंधी असलेले नियम यांच्या तरतुदीप्रमाणे अमुदन केमिकल्स प्राईवेट लीमिटेड यांना खाली वर्णन केलेल्या जागेत कारखाना चालविण्यास परवाना देण्यात आला आहे.

या परवान्यान्वये या जागेत कोणत्याही एका दिवशी ९ पर्यंत कामगार लावण्यास आणि ५० पर्यंत अश्वशक्ति उपयोगात आणण्यास परवानगी आहे.

या परवान्याची मुदत ३१ डिसेंबर २०२० पर्यंत आहे.

परवान्याचे नुतनीकरण १ जानेवारी २०२१ ते ३१ डिसेंबर २०२५ पर्यंत करण्यात आले आहे.

Digitally Signed by  
Vinayak V. Londhe  
Date:10/16/2020 3:35:49 PM

शुल्क रु. - ८६८७.६० पोहोचले

दिनांक : १६-१०-२०२०

Signature valid



सह संचालक  
औद्योगिक सुरक्षा व आरोग्य,  
महाराष्ट्र राज्य, कल्याण

## परवाना दिलेल्या जागेचे वर्णन

परवाना दिलेल्या कारखान्याचे

Factory Name :

अमुदन केमिकल्स प्राईवेट लीमिटेड

AMUDAN CHEMICALS PVT LTD

पत्

प्लॉट नं.डबल्यू-२२९,एमआईडीसी फेस-२,मानपाडा रोड,डोंबिवली

(ईस्ट),कल्याण,ठाणे,महाराष्ट्र,४२१२०४

Address :

PLOT No.W-229,MIDC PHASE-II,MANPADA ROAD,DOMBIVALI  
(EAST),Kalyan,Thane,MAHARASHTRA,421204

कलम :

Sec.८५

औद्योगिक वर्गीकरण :

२०११७

कारखान्याच्या इमारतीचे नकाशे दिनांक २२.०५.२००७ च्या जावक क्रमांक PLN/KLY/DBD/१४१७/२००९/०७ खाली मंजूर केले गेले आहेत.

This Certificate is digitally signed by on.

टिप : हा कारखान्याची नोंदणी व कारखाना चालविण्याचा परवाना आहे. हा परवाना देण्यात आल्यामुळे ज्या जागेत हा कारखाना स्थित आहे, त्या जागेस कोणतीही वैधता आपोआप बहाल होत नाही तसेच ज्या जागेत हा कारखाना स्थित आहे ती जागा आज दिनांक वेळेस अस्तित्वात असल्या संबंधात या परवान्यामुळे कोणताही हक्क व स्वामित्व सदरहू भोगवटदारास प्राप्त होत नाही



MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES  
GOVERNMENT OF INDIA

**MSME**



उद्योग अर्थात

**MSME**

Udyog Aadhaar

MSME

**A**

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAM No	MH13A0092577		

### Udyog Aadhaar Memorandum

- Aadhaar Number: 483507668698
- PAN Number: AABCA3870A
- Name of Entrepreneur: KIRTI GOKULDAS MEHTA
- Social Category of Entrepreneur: GENERAL
- Gender: Male
- Physically Handicapped: No
- Name of Enterprise: AMUDAN CHEMICALS PRIVATE LIMITED
- Type of Organization: Private Limited Company
- Location of Plant Details

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	Plot No. W- 229	MIDC Phase- II	Manapada Road	Dombivli (E)	Dombivli	421204	MAHARASHTRA	THANE

Official Address of Enterprise: PLOT NO. W-229, MIDC PHASE-II, MANPADA ROAD, DOMBIVLI (E), DIST- THANE.

- |            |            |        |                           |     |        |
|------------|------------|--------|---------------------------|-----|--------|
| District   | THANE      | State  | MAHARASHTRA               | PIN | 421204 |
| Mobile No: | 9820033635 | Email: | amudanchemicals@gmail.com |     |        |

- Date of commencement: 01/04/1995
- Previous Registration details-if any: ..
- |              |               |                 |
|--------------|---------------|-----------------|
| Bank Details | IFS Code      | IOBA0000162     |
|              | Bank Account: | 016202000005321 |
- Major Activity: MANUFACTURING

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
16. 1	20 - Manufacture of chemicals and chemical products	2029 - Manufacture of other chemical products n.e.c.	20297 - Manufacture of chemical products or preparations of a kind used in the textiles, paper, leather and like industries	Manufacturing
17. Persons employed	2			
18. Investment (Plant & Machinery / Equipment's)	8(Rs. In Lakhs)			
19. District Industry Centre	Thane			

#### Declaration

I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

MyMsme Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=msme.mysmsme>

PRINT

